## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

## LOK SABHA

## **UNSTARRED QUESTION No. 2831**

# TO BE ANSWERED ON FRIDAY, THE 17<sup>TH</sup> MARCH, 2023.

#### **Code for Divorce and Alimony**

### 2831. DR. BEESETTI VENKATA SATYAVATHI

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken note of the observation made by the Supreme Court with regard to enacting uniform civil code for all religions to bring uniformity in case of divorce and maintenance;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Hon'ble Supreme Court has issued any notice to the Ministry of Law and Justice in this regard and directions have also been issued to the Law Commission to prepare a common civil code related to divorce and alimony in these months; and
- (e) if so, the progress made in this regard?

## MINISTER OF LAW AND JUSTICE, (SHRI KIREN RIJIJU)

(a) to (e):Hon'ble Supreme Court of India has issued notices to the Union of India in Writ Petition (Civil) Nos. 869 of 2020 and 1144 of 2020, wherein the petitioner has prayed for directions to the respondents to take steps to remove anomalies on the grounds of divorce, maintenance and alimony and also for directions to the Law Commission of India to examine and suggest uniform grounds of divorce, maintenance and alimony within three months in spirit of articles 14, 15, 21 and 44 of the Constitution and international conventions.

The matter is sub-judice.